

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1061
TO BE ANSWERED ON 27TH JULY, 2015**

EMPLOYABILITY IN AGRICULTURAL SECTOR

1061. KUNWAR BHARATENDRA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the measures being taken by the Government to increase the employability in agricultural sector; and**
(b) the steps being taken towards consolidating the central labour laws?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): To increase the employability in agriculture sector, non-farm employment opportunities for rural workers have been accelerated. Focus of the Government has been on skilling of rural youth and creating gainful employment opportunities. According to the Ministry of Agriculture, the following initiatives have been taken in this regard like:

- 1. National Food Security Mission.**
- 2. Rashtriya Krishi Vikas Yojana (RKVY).**
- 3. Custom Hiring Centres.**
- 4. Establishment of the Agri-Clinics and Agri-Business Centres (ACABC).**
- 5. Small Farmers' Agribusiness Consortium (SFAC).**
- 6. National Cooperative Development Corporation (NCDC).**
- 7. Development of Women cooperatives.**
- 8. Skill Programmes under the Ministry of Agriculture.**

In addition, Ministry of Rural Development, Department of Rural Development is implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA) so as to enhance the livelihood security of the rural households by providing upto 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. Ministry of Rural Development has also undertaken a placement linked skill development scheme, called Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) for rural poor youth which primarily targets skilling of unemployed youth to improve their employability. Various Ministries also run skill development schemes across many sectors including in agriculture.

(b): The second National Commission on Labour had recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages, Industrial Relations, Social Security & Welfare: Safety & Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the Central Labour Laws.
